- (d) if so, the culprit therefor; and
- (e) the measures taken by Government to check the recurrence of such incidents?

THE MINISTER OF STATE IN THE **MINISTRY** OF HOME **AFFAIRS** (SHRI SRIPRAKASH JAISWAL): (a) and (b) Inputs and information regarding possible terrorist threats and designs, including possible infiltration from the sea route are/have been received from time to time. Such information/inputs are shared with all concerned agencies and State Governments on a regular basis. As regards the terrorist attack in Mumbai in November, 2008, there were also some inputs regarding the movement of a suspect ship in international waters which were shared with the agencies concerned. Action was taken by them by way of deploying vessels and aircrafts in the zone, but in the absence of any further specific inputs or information, it was concluded that no further action could be taken on the basis of available information.

- (c) and (d) As information about terrorist attacks started coming in, the State police parties were immediately rushed to the affected places. Immediately on receipt of information that there were incidents of firing in several places, the Central Government authorities got in touch with the authorities of the Government of Maharashtra, and at their request, the local Army and Navy authorities were asked to provide assistance. On further request of the Government of Maharashtra, the Central government immediately alerted and mobilized the counter terrorist units of the NSG. A group of 200 men (which was reinforced the next day) was airlifted to Mumbai late that night and deployed at the various sites of the operation in the early hours of 27th November, 2008.
- (e) Following the incident in Mumbai, the Government has taken a number of further measures to strengthen the internal security apparatus. These include: further strengthening and streamlining of the mechanism for gathering, analysis and sharing of intelligence, follow up thereon coordination among different agencies and with the States; location/operationalization of a NSG team at the airport at Delhi to enable immediate movement in the event of an emergency and, towards this end, issue of notifications under the NSG Act, 1986 and Airports Act. 1934 empowering the Government/NSG to requisition civil aircraft in case of emergency requirement; a decision to set up regional hubs of NSG in Chennai, Hyderabad, Kolkata and Mumbai; and, sanction of additional posts in the NSG towards this end. Detailed reviews have also been undertaken in respect of the Coastal Security arrangements and various measures are under way for further strengthening these arrangements including registration of boats and issue of identity cards to fishermen and putting in place Vessel Tracking and Monitoring System, etc.

CBI inquiry into Batla House encounter

339. SHRI AMAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government had received any demand for a CBI inquiry into the Batla House Okhla, New Delhi encounter which claimed several lives;

- (b) if so, the details thereof; and
- (c) what action Government has taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RADHIKA V. SELVI): (a) to (c) A representation from Shri Kamran Siddiqui, General Secretary, Real Cause was received, *inter-alia*, seeking CBI inquiry into the Batla House incident. Shri Kamran Siddiqui had also filed a petition before the Hon'ble Supreme Court praying for CBI enquiry into this matter and before NHRC seeking similar action. The Supreme Court has dismissed the petition on 8.12.2008. The reply of Delhi police in response to the notice of NHRC has already been filed on 23.10.2008 and the matter is pending.

Organization structure of NIA

340. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has constituted National Investigation Agency (NIA);
- (b) what is the organization structure of the agency;
- (c) whether the agency proposes to establish offices region-wise/State-wise;
- (d) whether the agency has infrastructural facilities and funds for running its activities; and
- (e) if so, the details thereof?

THE MINISTRY MINISTER OF STATE IN OF HOME **AFFAIRS** (SHRI SRIPRAKASH JAISWAL): (a) to (e) The National Investigation Agency (NIA) has been constituted and the Director General has been appointed and assumed office. The Director General shall be assisted by 1 Addl. Director General, 2 Inspectors General to start with. Additional posts required to be provided in the first instance such as at the level of Dy. Inspectors General, Superintendents of Police, Addl. Superintendents of Police, Dy. Superintendents of Police, Inspectors, etc. and other officers and Ministerial Staff have been sanctioned. The Agency has its Headquarters at Delhi and would function from its Headquarters for the time being. A provision of Rs.50 lakhs has been made for remaining part of financial year 2008-09. Further, a tentative provision of Rs.10 crores has been proposed for financial year 2009-10, which is subject to revision at the RE stage for meeting the infrastructural and other financial needs of the Agency.

Guwahati Blasts

341. SHRIMATI JAYA BACHCHAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has enquired into Guwahati Blasts that took place on the new year's day this year;
 - (b) if so, what are the findings;